
**Ashok Ram Dular Vishwakarma @ Ashok Kumar Vishwakarma Vs State
Of Uttar Pradesh and Another**

Application U/S 482 No. - 25059 Of 2019

Court: Allahabad High Court

Date of Decision: Jan. 21, 2021

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 177, 184, 200, 202, 220, 220(1),
482#Negotiable Instrument Act, 1881 " Section 118, 118(a), 138, 139, 140, 141, 142#Punjab
Land Revenue Act, 1887 " Section 42#Evidence Act, 1872 " Section 3, 4

Hon'ble Judges: Manju Rani Chauhan, J

Bench: Single Bench

Advocate: Ram Manohar Mishra, Ushma Mishra, Ganesh Shanker Srivastava,Om Prakash
Kannaujia

Final Decision: Dismissed

Judgement